## THE HIGH COURT OF MEGHALAYA SHILLONG

## NOTIFICATION

Dated, the 16 September, 2025

**No.HCM.II/184/2015-Estt/184:** in pursuance of the Full Court Resolution dated 03.09.2025, in view of administrative exigency and for better administration of justice, the Hon'ble High Court of Meghalaya is pleased to transfer and post the following Judicial Officers as under:

SI.No.	Name	Current Posting	To be transferred/ posted as:
1	Smti. Nathe M. Momin	Chief Judicial Magistrate-cum- Secretary, DLSA, East Garo Hills District, Williamnagar	Chief Judicial Magistrate, Ri-Bhoi District, Nongpoh
2	Shri Jeremy A. Marak	Chief Judicial Magistrate, Ri-Bhoi District, Nongpoh	Chief Judicial Magistrate-cum- Secretary, DLSA, East Garo Hills District, Williamnagar

The above Judicial Officers shall complete pending orders/judgments/works and shall join their respective place of postings on 1st October, 2025.

**REGISTRAR GENERAL** 

Memo No. HCM.II/184/2015-Estt/184-A

Dated the Lew September, 2025

## Copy to:-

- 1. The Registrar cum Principal Private Secretary to the Hon'ble the Chief Justice (Acting), High Court of Meghalaya for favour of his Lordship's kind information.
- 2. The Private Secretary to Hon'ble Mr. Justice H. S. Thangkhiew, Judge, High Court of Meghalaya for favour of his Lordship's kind information.

- 3. The Private Secretary to Hon'ble Mr. Justice W. Diengdoh, Judge, High Court of Meghalaya for favour of his Lordship's kind information.
- 4. The Private Secretary to Hon'ble Mr. Justice B. Bhattacharjee, Judge, High Court of Meghalaya, for favour of his Lordship's kind information.
- 5. The Member Secretary, Meghalaya State Legal Services Authority for kind information.
- 6. The Director, Meghalaya State Judicial Academy, for kind information.
- 7. The Commissioner and Secretary to the Govt. of Meghalaya, Law Department with a request to invest the concerned Judicial Officers with such powers, as are applicable and with other such powers under the relevant Acts, Rules, Regulations etc.
- 8. The District & Session Judges, Nongpoh/Williamnagar for information and with a request for the concerned District & Sessions Judges to take necessary action.
- 9. The Registrar (Admin), High Court of Meghalaya for kind information.
- 10. The Registrar (Judicial Service), for favour of kind information and necessary action.
- 11. The Accountant General (A&E), Meghalaya, Shillong for information and necessary action.
- 12. The Director, Printing and Stationery, Shillong for publication of this notification in the next issue of the Gazette.
- 13. The Treasury Officer Nongpoh/Williamnagar for information and necessary action.
- 14. The System Analyst, High Court of Meghalaya for uploading the notification in the official website.

15. Office copy.

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